

**BEFORE THE NATIONAL GREEN TRIBUNAL – (SOUTH ZONE)**

**CHENNAI**

**Application No. O.A. 125 / 2021**

B. Balakrishnan,  
S/o. Rengarajan,  
Lalpuram & Post,  
Chidambaram Taluk,  
Cuddalore District .

.... Applicant

-Vs-

1. The District Collector,  
Cuddalore District.
2. The Sub Collector,  
Chidambaram.
3. The Thasildar,  
Chidambaram.
4. The Commissioner,  
Chidambaram Municipality.
5. The Executive Engineer,  
P.W.D. Chidambaram.
6. The District Environmental Officer,  
TNPCB, Cuddalore.
7. The Executive Engineer,  
Tamil Nadu Water Supply & Drainage Board,  
Cuddalore.
8. The Block Development Officer,  
Kumaratchi Panchayat Union,  
Cuddalore District.

.... Respondents

## STATUS REPORT FILED BY THE 4<sup>th</sup> RESPONDENT

Kindly refer the O.A.No. 125 of 2021 (SZ) filed before the National Green Tribunal regarding the Encroachment of water bodies in and around Chidambaram and polluting the same by discharging domestic sewage, in this regard an action taken report is submitted as detailed below.

In total, there are 19 tanks exist in Chidambaram Municipal town including 4 temple tanks. Out of which 18 tanks are in Govt. poromboke as per the Town survey land records and they are under the maintenance of Chidambaram Municipality. The remaining one Elamaiyakinar temple tank is maintained by temple Trust.

In Chidambaram Municipal limit, there were 94 encroachments in omakulam tank, 71 encroachments in Nagacherry tank and 62 encroachments in Gnanaprakasam tank had been identified near the tanks and on the bunds of tanks, these encroachments existed for over 3 decades. All these encroachments in the above three water bodies have been evicted completely and the discharge of untreated domestic sewage from the encroachments are arrested completely.

Further, presently 47 encroachments in Thatchan kulam tank, 26 encroachments in Periya anna kulam tank, 3 encroachments in Chinna Anna kulam tank, 35 encroachments in Kumaran kulam tank, 94 encroachments in Balaman tank, and 20 encroachments in Kori kuttai tank, in total 225 encroachments have been identified. In this regard, notices under section 362, 313, 339 and 340 of Tamil Nadu District Municipal Act 1920, have been served to the encroachers. Continuous action is being taken by the Chidambaram Municipality to remove the above encroachments.

Apart from the above, 403 houses were identified for discharging of untreated domestic sewage into open space / storm water drain and they have been issued with notices under G.O. (M.S) No. 293, dated 26.11.2010 of Municipal Administration and Water Supply Department and under section 34, 35, 36 and 41 of Tamil Nadu public health rules 1939. Out of the above, 94 houses have been effected with under ground sewerage house service Connection and 7 houses which does not have toilet facility are not connected to the UGS System. Since 170 houses are in Govt. promboke land and don't have property tax, UGS house service connections could not be effected. Continuous action is being taken to connect the remaining 130 property assessed houses with underground sewerage system within 15 days of time.

  
Commissioner, Chidambaram Municipality

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**Status Report filed by the 4<sup>th</sup> Respondent**

**CUDDALORE DISTRICT**  
**CHIDAMBARAM MUNICIPALITY**



**GANAPRAKASAM TANK - DISCHARGE OF UNTREATED SEWAGE/ SULLAGE  
WATER TO INLET CHANNEL -PREVENTIVE ACTION TAKEN PHOTOS**

**CUDDALORE DISTRICT**

**CHIDAMBARAM MUNICIPALITY**

**Ganaprakasam tank - Discharge of untreated sewage/ sullage water to inlet channel -Preventive action taken photos**



**Before**



**After Plugging**

**CUDDALORE DISTRICT**

**CHIDAMBARAM MUNICIPALITY**

**Ganaprakasam tank - Discharge of untreated sewage/ sullage water to inlet channel -Preventive action taken photos**



**Before**



**After Plugging**

**CUDDALORE DISTRICT**

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**After Plugging**

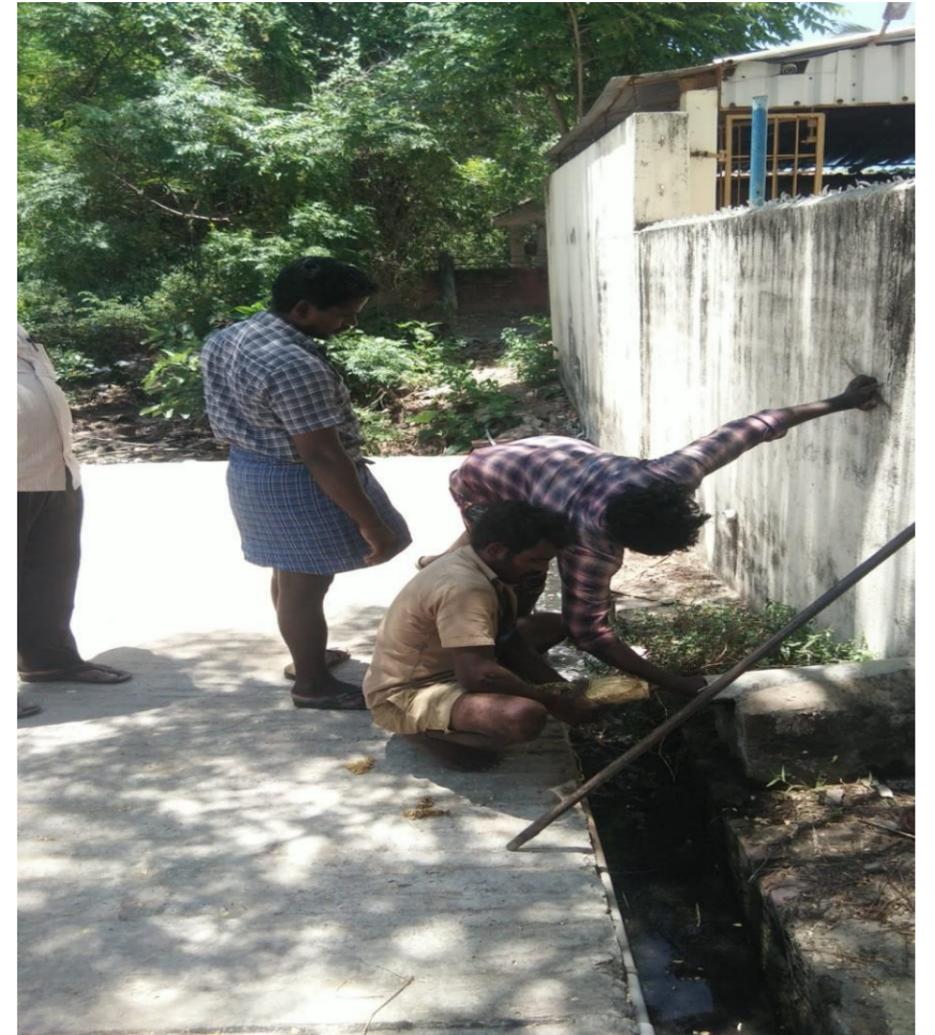
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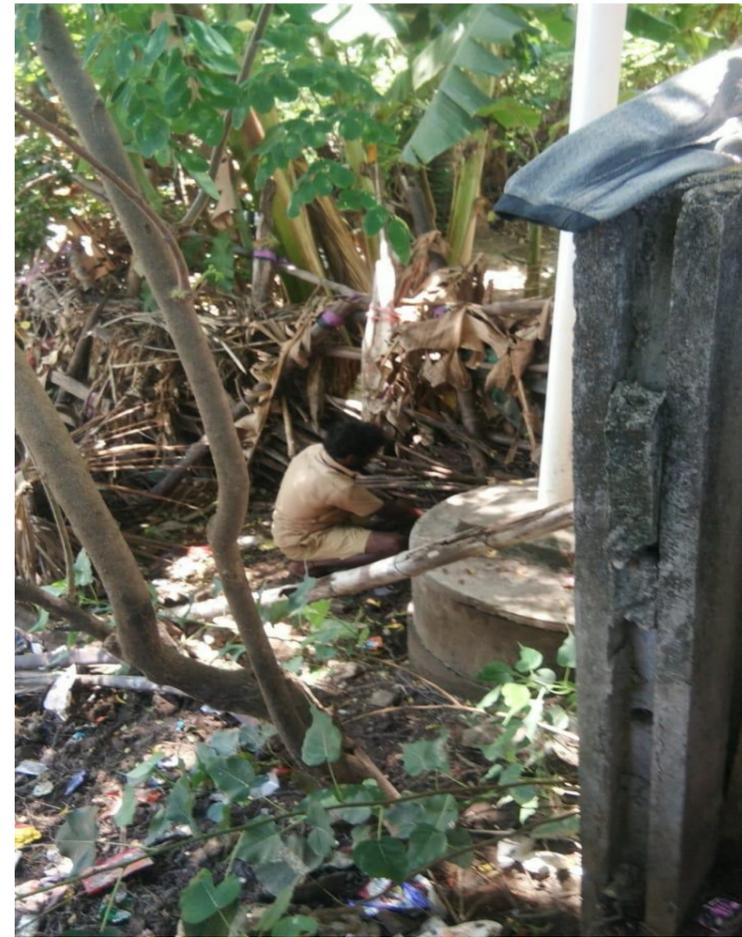


**After Plugging**

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